

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6537
ANSWERED ON:05.05.2010
FILE NOTING UNDER RTI EXEMPTION
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government intends to exempt file notings under the Right to Information (RTI) except those connected with social and development issues;
- (b) if so, the details thereof; and
- (c) the time by which a final decision in this regard is likely to be taken?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) & (b) : The Government has clarified vide Department of Personnel and Training OM No. 1/20/2009-IR dated 23rd June, 2009 that file notings, except file notings containing information exempt from disclosure under section 8 of the Act, can be disclosed. No decision has been taken to amend the Act to exclude file notings from disclosure. It has been decided that amendments to the Act, if any, shall be made only after consultation with different stake-holders.

(c) : No time frame can be prescribed for taking a decision in the matter.